

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

217. IA/4920/2023 IN C.P. (IB)/1366(MB)2020

IN THE MATTER OF

Jones Lang LaSalle Building Operations
Private Limited

VS

Epitome Residency Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 25.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Agastya Sen (VC)
For the Respondent:

ORDER

I.A. 4920/2023

The Ld. Counsel for the applicant submits that the arguing counsel is in personal difficulty today, hence, prays for adjournment. In view of the request made, adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)